Government of India Ministry of Chemicals & Fertilizers Department of Pharmaceuticals

LOK SABHA

UNSTARRED QUESTION No.1713

TO BE ANSWERED ON THE 8th MARCH, 2016

Ban on Indian Drugs

1713. SHRI RANVEET SINGH

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

- (a) whether the Government is aware of the fact that US has banned the import of many Indian drugs; and
- (b) if so, the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

- a) Isolated actions by foreign countries against Indian Pharmaceutical companies involved in export in drugs have been reported from time to time in media, websites of the regulatory authorities of those countries etc. Information of ban on firms for export of drugs manufactured at their sites is generally not officially communicated to the Central Drugs Standard Control Organization (CDSCO), the Indian Drug Regulator under the Ministry of Health and Family Welfare.
- b) For export of drugs, Indian Pharmaceutical companies are required to comply with the regulatory provisions of the importing country. There are no provisions under the Drugs and Cosmetics Rules, 1945 which require Central Drugs Standard Control Organisation (CDSCO) to ensure the said compliance by the Indian Pharmaceutical companies.